

IN THE HIGH COURT OF JUDICATURE AT BOMBAY
NAGPUR BENCH : NAGPUR.

Criminal Application (BA) No. _____ of 2020 (LD-VC No. 22 of 2020)

[Abhishek S/o Prakash Gadarla Vs. State of Maharashtra through P.S.O., P.S., Ballarpur, Tq. Ballarpur, Dist. Chandrapur]

Office Notes, Office Memoranda of
Coram, appearances, Court's Orders
or directions and Registrar's order

Court's or Judge's Order

Shri A. S. Ambatkar, Advocate for the applicant
Shri I. J. Damle, APP for the State

CORAM : M. G. GIRATKAR, J.

DATE : 30/04/2020

Heard Shri Ambatkar, learned Advocate for the applicant and Shri Damle, learned Additional Public Prosecutor for the State.

2. Offence punishable under Section 326 read with Section 34 of the Indian Penal Code is registered against the applicant. He is arrested on 3-3-2020. As per the submission of learned Advocate for the applicant, the applicant is a student of polytechnic college. Looking to the submissions, interim bail is granted.

3. The applicant be released on furnishing solvent surety of Rs. 25,000/- with personal bond of same amount on condition that he shall not tamper the prosecution witnesses.

4. Issue notice to the non-applicant.

5. Shri Damle, learned Additional Public Prosecutor waives notice for the non-applicant/State and seeks time

to file reply.

6. List this matter after two weeks.

JUDGE

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